Hon'ble Shri G.Sreedharan Nair, Vice-Chairman Hon ble Shri P.S. Habeeb Mohamed, Member (A).

Heard counsel of the applicant.

Notice may be issued to the second respondent on the question of hearing on admission. He may be required to state whether the applicant has submitted the petition dated 22.8.1988 (Annexure-A-9), Ruck if so the action taken thereon. Let the notice be returned by 27.10,1989.

( P.S. Habeeb Mohamed )

Member (Administrative)

( G.Sreedharan Nair ) Vice-Chairman

Hon'ble Shri G.Sreedharan Nair, V.C.

Hon'ble Shri C.S.Pandey, Member(A)

Counsel of applicant present. No representation for respondents.

- Heard counsel of the applicant. The application is admitted.
- As it is seen that notices have already been issued to all the respondents and that the service reports as regards respondents 1,2,4 and 5 have been received. Axx Await return of notice of the third respondent. It is open to the other respondents to file reply, if any, to the original application within a period of \$ 4(four) weeks by serving copy thereof to the counsel of the applicant. List before the Registrar for completion of pleadings on 1.12.1989.

Member (Administrative)

(G.Sreedharan Nair) Vice-Chairman

 $\frac{3}{01.12.1989}$ 

## Shri Lakshmi Narain, Registrar

service report of the regd. notice sent against respond No.3 has not been received as yet, whereas notices have already been ixx served against the rest respondents.

Learned Addl. Standing Counsel Shri Lalit Kishore informs that he has received due instructions from the department for filing appearance & written statement on behalf of the respondents. Put up accordingly on 20-12-1989 for appearance and also for filing written statement.

on behalf of the respondents.

(Lakshmi Narain)
Registrar

Shri Lakshmi Narain, Registrar.

It appears that on the preceding date learned Addl. Standing Counsel Shri Lalit Kishore informed about his having received instructions from the Deptt. to represent the respondents in this case and that he shall be filing Power by the following date, but again a prayer for time has been made on his behalf, as it is stated that the Power is likely to be received shortly.

2. The awaited SR of the regd. notice sent against R/No.3 has also not been received as yet. Put up on 8-1-1990 for filing Power & also written Stt. if any, on b/o the respondents by learned Addl. Standing Counsel Shri Lalit Kishore, also awaiting SR of the Regd. notice sent against R/No.3.

(Lakshmi Narain) Registrar

Wisternet Los Wisternet Lodes Not been filed as Not order dated 1/12/89: against and fall

Vallation halit

8.1.1990

Shri Lakshmi Narain, Registrar

From the marginal note of the office it appears that while SR of the regd. notices sent against some of the respondents is awaited, learned Addl.Standing Counsel Shri Lalit Kishore has already filed Power on b/o the respondents. Put up on 25-1-1990 for fixe filing written statement.

> ( Lakshmi Narain ) Registrar

Shri Lakshmi Narain, Registrar

Today is the date fixed for filing written statement on behalf of the respondents by learned Addl. Standing Counsel Shri Lalit Kishore, but again a prayer for time has been made. Put up on 20.2.90 for filing the same.

( Lakshmi Narain ) Régistrar

20-2-90

## Shri M. Sharan, Registrar Incharge

From the marginal note of the office it appears that written statement on b/o the respondents was filed on 6-2-1990, a copy of which is served just now on the learned counsel of the applicant. The case is now ready -for hearing. List before the Bench on 26-02-1990 for fixing a date for hearing.

( M. Sharan ) Registrar Incharge 8 26/2/90

Hon ble Shri C.S. Pandey, Member (A)

Hon'ble Shri S.R.Sagar, Member (J)

Counsels for applicant and respondents present. List the case for final hearing on 19.3.90.

(S.R. Sagar)
Member (Judicial)

(c.s.Pandey)
Member (Administrative)

Hon'ble Shri P.S. Habeem Mohamed, Member (A)
Hon'ble Shri S.R. Sagar, Member (J)

Agrument of both parties heared. Order on 23/3/1990.

(S.R.Sagar) Member (Judl.) ( P.S. Habeen Mohamed )
Member(Administrative)

10 23.3.90

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Hon'ble Shri P.S. Habeeb Mohamed, Member (A)

Hon'ble Shri S.R.Sagar, Member (J)

Order pronounced. The application is dismissed.

(S.R.Sagar) Member (Judicial) ( P.S. Habeeb Mohamed )
Member ( Administrative)